©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസററ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	**2017 നവംബർ 7** 7th November 2017 **1193 തുലാം 22** 22nd Thulam 1193 **1939 കാർത്തികം 16** 16th Karthika 1939	നമ്പർ No. **44**

PART IV

Private Advertisements and Miscellaneous Notifications

Gaz. No. 44/2017/DTP (Part IV).

നിബന്ധനകൾ

1. പ്രസ്തുത വാഹനവും ആവശ്യമായ ഡ്രൈവർമാരേയും ആഴ്ചയിൽ എല്ലാ ദിവസവും 24 മണിക്കൂറും ലഭ്യമാക്കേണ്ട താണ്.

2. വാഹനത്തിന് ആവശ്യമായ ഇന്ധനത്തിന്റെ ചിലവ് വാഹന ഉടമ തന്നെ വഹിക്കേണ്ടതാണ്.

3. വാഹനം മാസത്തിൽ 1200 കി. മീറ്റർ വരെ ഓടുന്നതിന് തയ്യാറായിരിക്കണം അതിനുമുകളിൽ ഓടുന്ന മാസങ്ങളിൽ അധികം ഓടുന്ന ദൂരത്തിന് പ്രത്യേകം ചാർജ്ജ് നൽകുന്ന താണ് (ടെണ്ടറിൽ ആയതിന്റെ വിവരങ്ങളും രേഖപ്പെടുത്തേ ണ്ടതാണ്.)

4. വാഹനത്തിന്റെ എല്ലാവിധ റിപ്പയറുകളും ഇൻഷ്വറൻസ് ഉൾപ്പെടെ മറ്റ് ബാധ്യതയും പ്രസ്തുത വാഹനത്തിന്റെ ഉടമ തന്നെ നിർവ്വഹിക്കേണ്ടതാണ്. ഈ ഡിപ്പാർട്ടുമെന്റിലെ ജീവനക്കാർക്ക് ഇതിൽ യാതൊരു ബാധ്യതയും ഉണ്ടായിരിക്കുന്നതല്ല.

5. ഏതെങ്കിലും കാരണവശാൽ ടി വാഹനം ലഭ്യമാക്കാ തിരുന്നാൽ പ്രസ്തുത വാഹന ഉടമയിൽ നിന്ന് ടി ദിവസങ്ങളിലേക്കുള്ള പിഴ കരാർ പ്രകാരം പ്രത്യേകം ഈടാക്കുന്നതാണ്.

6. മൂന്നുദിവസത്തിൽ കൂടുതൽ പ്രസ്തുത വാഹനം ലഭ്യമാക്കാ തിരുന്നാൽ ആയത് കരാർ ലംഘനമായി കണക്കാക്കി സർക്കാർ അനുവദിക്കുന്ന നിയമനടപടികൾ സ്വീകരിക്കുന്ന താണ്. കൂടാതെ കരാർ ലഭിച്ചതിനുശേഷം നിശ്ചിത സമയത്തിനുള്ളിൽ വാഹന ഉടമ വാഹനം ലഭ്യമാക്കാ തിരുന്നാലും ആയത് കരാർ ലംഘനമായി കണക്കാക്കി EMD കണ്ടുകെട്ടുന്നതാണ്.

7. വാഹനത്തിന്റെ സർവ്വീസ് സംബന്ധമായ കാര്യങ്ങൾക്കായി മറ്റേതെങ്കിലും സാഹചര്യങ്ങളിൽ വാഹനം ലഭ്യമാക്കാ തിരിക്കുന്നപക്ഷം പകരം സംവിധാനം എന്ന നിലയിൽ ഇതേ കാറ്റഗറിയിൽ തന്നെയുള്ള മറ്റൊരു വാഹനം കോൺട്രാക്ടർ സ്വന്തം ചെലവിൽ ഏർപ്പെടുത്തേണ്ടതാണ്.

8. വാഹനത്തിന്റെ ഡ്രൈവർ ഒരു ടാക്സി ഡ്രൈവറുടെ നിശ്ചിത യൂണിഫോം നിർബന്ധമായും ധരിച്ചിരിക്കണം.

9. വാഹനം, നിശ്ചിത ഓട്ടം കഴിഞ്ഞാൽ ഈ ഓഫീസിന്റെ കോമ്പൗണ്ടിൽ തന്നെ പാർക്ക് ചെയ്യേണ്ടതാണ്.

10. ഈ വാഹനം ക്വിക്ക് റെസ്പോൺസ് ടീമിന്റെ പ്രവർത്തന വുമായി ബന്ധപ്പെട്ടോ ഈ ഓഫീസ് ആവശ്യങ്ങൾക്കോ അല്ലാതെ ഉപയോഗിച്ചതായി ശ്രദ്ധയിൽപ്പെട്ടാൽ ആയത് കരാർ ലംഘനമായി കണക്കാക്കി EMD കണ്ടുകെട്ടുന്നതാണ്.

11. വാഹനത്തിനും അതിന്റെ ഡ്രൈവർക്കും മോട്ടോർ വാഹന വകുപ്പ് നിർദ്ദേശിച്ചിരിക്കുന്ന എല്ലാവിധ രേഖകളും അനുബന്ധ സംവിധാനങ്ങളും ഉണ്ടായിരിക്കണം.

12. ടെണ്ടർ അംഗീകരിക്കുന്ന മുറയ്ക്ക് ടെണ്ടർ ലഭിച്ച കരാറുകാരൻ വാഹനത്തിന്റെ ഒറിജിനൽ R. C. Book, Tax Receipt, Insurance, Driving License എന്നിവ പരിശോധനയ്ക്ക് ഹാജരാക്കുവാൻ ബാധ്യസ്ഥനാണ്.

ദർഘാസ് സംബന്ധിച്ചുള്ള ഭക്ഷ്യ സുരക്ഷാ വകുപ്പിന്റെ എല്ലാ വ്യവസ്ഥകളും ഇതിന് ബാധകമാണ്. കാരണം കൂടാതെ റദ്ദ് ചെയ്യുന്നതിനോ മാറ്റി വയ്ക്കുന്നതിനോ ഉള്ള അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന ഉദ്യോഗസ്ഥനിൽ നിക്ഷിപ്തമാണ്. മേൽ പ്രസ്താവിച്ച വാഹന കരാറിനെ സംബന്ധിച്ചുള്ള കൂടുതൽ വിവരങ്ങൾക്ക് ആഫീസുമായി ബന്ധപ്പെടേണ്ടതാണ്.

(ഒപ്പ്)
ഭക്ഷ്യസുരക്ഷ അസിസ്റ്റന്റ് കമ്മീഷണർ,
ആലപ്പുഴ.

KERALA UNIVERSITY OF HEALTH SCIENCES, THRISSUR-680 596

NOTIFICATION

No. AC1/GEN/A3/14067/17. *17th October 2017.*

KUHS—Election of 2 members each from the Senate (other than students) & Governing Council to the Students' Council of KUHS by the Senate & Governing Council from among its members [Sub. Sn. (2) (b) (iii) & (iv) of Sn. 38 of KUHS Act 2010]—Election Notification Published.

Where as it has become expedient to elect 2 members each from the Senate & Governing Council to the Students' Council of KUHS by the Senate (other than students) & Governing Council from among its members, it is hereby notified that an election will be held otherwise than postal ballot as per the provisions contained in Part C of the KUHS Election statutes.

Only those, whose names have been included in the Electoral Roll as published by the University on 17-10-2017 are eligible to take part in the election and vote thereof, provided that any person who ceases to be a member of the Electoral Body before the date of poll shall not be entitled to participate in the election.

Copies of the Electoral Rolls can be had from the University Office on payment of ` 200 per copy. Every elector is at liberty to nominate a member of the Senate (other than students)/Governing Council as the case may be to the Students' Council. Every nomination shall be in writing and shall be seconded in writing by another Elector. Nomination should be made in prescribed form, copies of which will be supplied on request from the office of the Registrar & Returning Officer or can be downloaded from the University Website.

The envelope containing nomination paper shall be superscribed "Nomination for Election of members of Senate (other than students)/Governing Council to the Students' Council by the Senate & Governing Council of KUHS".

Programme for conduct of election

Last date and time for receipt of nominations is at 3 p. m. on 9-11-2017. Time and date of Scrutiny of nomination is at 11 a. m. on 10-11-2017. Date of publication of the list of candidates validly nominated is 10-11-2017. Last date and hour for withdrawal of candidature is at 4 p. m. on 15-11-2017. Date of publication of the final list of contesting candidates is on 15-11-2017. Date, hour and venue of poll by the Senate is on 29-11-2017 from 10.30 a. m. to 11.30 a. m. at KUHS Head Quarters, Mulankunnathukavu, Thrissur and by the Governing Council is on 20-11-2017 from 10 a. m. to 10.30 a. m. at Govt. Guest House, Thycaud, Thiruvananthapuram. Date and hour for scrutiny and counting of votes is immediately after the poll and declaration of results is at the end of the counting on 29-11-2017 and 20-11-2017 respectively.

(Sd.)

Registrar & Returning Officer.

VINDICO PROPERTIES PRIVATE LIMITED

CIN : U70100KL2011PTC027392

(Regd. Office: Room No. 4-C, XIII/300, E-26, 4th Floor, K C F Tower, Bharath Matha College Road, Kakkanad, Thrikkakkara P. O., Ernakulam, Kerala- 682 021, India)

Members Voluntary Winding Up

NOTICE CONVENING FINAL MEETING

Notice is hereby given in pursuance of Section 497 that a General Meeting of the members of the above named Company will be held at Regd. Office Room No. 4-C, XIII/300, E-26, 4th Floor, K C F Tower, Bharath Matha College Road, Kakkanad, Thrikkakkara P. O., Ernakulam, Kerala-682 021, India at 11 a. m. on Monday, the 18th day of December, 2017 for the purpose of having an account laid before them showing the manner in which the winding up has been conducted and the property of the Company disposed of and of hearing any explanation that may be given by the liquidator and also of determining by a special resolution of the Company the manner in which the books, accounts and documents of the Company and of the Liquidator shall be disposed of.

(Sd.)

Liquidator,

23-10-2017. *Vindico Properties Private Limited.*